

**GOVERNMENT OF INDIA**  
**MINISTRY OF RAILWAYS**  
**RAJYA SABHA**  
**QUESTION NO 27.11.2009**  
**ANSWERED ON**  
**SPECIAL SAFETY FUND .**

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Shri Kaptan Singh Solanki

Will the Minister of COALCOALRAILWAYS be pleased to state :-

- (a) whether it is a fact that a Special Safety Fund was set up by Government by levying cess on passenger tickets;
- (b) if so, the details thereof;
- (c) the present status of the said fund; and
- (d) the details of works concerning railway security carried out from the said fund during the last three years and the expenditure incurred on them?

**ANSWER**

MINISTER OF RAILWAYS

(KUMARI MAMATA BANERJEE)

(a) to (d): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 140 BY SHRI KAPTAN SINGH SOLANKI TO BE ANSWERED IN RAJYA SABHA ON 27.11.2009 REGARDING SPECIAL SAFETY FUND

(a) to (d): In pursuance of Railway Safety Review Committee's recommendation, a non-lapsable Special Railway Safety Fund of Rs.17000 crore was created in October 2001 to clear the arrears of replacement/renewal of overaged safety related assets, viz., tracks, bridges, S&T gears and rolling stock and to cater to certain safety enhancement works. To meet the railway's targetted contribution of about Rs.5000 crore, safety surcharge on passenger fare was imposed from 2001-02 to 2006-07. Remaining portion of about Rs.12000 crore was in the form of dividend-free budgetary support from Central Government. The currency of this fund has come to an end on 31.03.2008. No work concerning Railway security has been carried out under the said fund.